

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:4040

ANSWERED ON:20.12.2005

IMPORT OF SCRAP

Angadi Shri Suresh Chanabasappa;Singh Shri Prabhunath

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether import of live or used arms and ammunition is banned;
- (b) if so, the reasons for allowing import as scrap;
- (c) the number of cases of seizure of live shells in imported scrap reported to the Union Government;
- (d) the ports from where these scraps are being shipped to India;
- (e) the number of firms black listed so far;
- (f) the action taken against such firms;
- (g) the number of persons killed/injured in explosion of shells from war scrap during the last three years in Delhi and Uttar Pradesh; and
- (h) the steps taken by the Government to check the import of the same?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY ( SHRI E.V.K.S. ELANGO VAN)

(a) Import of live or used arms or ammunition is restricted and a license is required from the Directorate General of Foreign Trade (DGFT).

(b) Steel scrap is a raw - material for steel making and is consumed by various types of furnaces such as Electric arc, induction furnaces located all over India.

(c) to (f) The field formations of Customs have reported cases where live shells were found in imported scrap even though they were accompanied by a Pre-Shipment Inspection Certificate from an Agency listed in Appendix - V of the Handbook of Procedures, 2004-09. These consignments were shipped to India from the Middle East countries. Based on a risk assessment analysis it has been decided to allow import of metallic scrap from two ports namely, Bandar Abbas, Iran and Hodaideh, Yamen in shredded form only.

The following Pre-Shipment Inspection Agencies have been temporarily suspended for issue of Pre-Shipment Inspection Certificate until a thorough investigation of the matter has been under taken and conclusions are arrived.

1. M/s. Gulf Inspection International Co. (KSC), Kuwait.
2. M/s. Alex Stewart International Corporation, Rotterdam.
3. M/s. BSI Inspectorate Ltd. Essex.
4. M/s. Shin Nihon Kentei Kyokai, Japan.
5. M/s. Intertek Group Plc, London.
6. M/s. Bureau Veritas, Madagaskar.
7. M/s. WLSI Group and Affiliates, USA.
8. M/s. American Assessors (India) Pvt. Ltd., Hyderabad.

(g) As per available information, the details are as follows:

Year	Killed	Injured	Killed	Injured
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2003	-	-	-	-
2004	11	12	-	-
2005	-	-	-	-
Total	11	12	-	-

(h) As a part of the tightening of the regime governing import of heavy metallic scrap, Government has laid down certain new guidelines and procedures in consultation with other Ministries including Home Affairs, Steel, Revenue and Shipping. The regime for import of metallic scrap is under constant review by a Committee of Secretaries (COS) in order to achieve a balance between the security aspect and the need to ensure adequate availability of scrap for the steel industry in the country.